CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULÁM BENCH

O.A.No. 320 of 1996

Tuesday this the 26th day of March, 1996.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Nisha Tomy alias Nisha J.L.
Upper Division Clerk,
Psychological Research Unit,
Research and Development Organisation,
Ministry of Defence,
Naval Base PO, Kochi.4. Applicant

(By Advocate Mr. P.K. Madhusoodhanan)

٧s.

- Officer in Charge, Naval Psychological Research Unit, Research & Development Organisation, Naval Base PO, Kochi.4.
- 2. The Joint Secretary, Training & Chief Administrative Office, Ministry of Defence, New Delhi-110 001.
- Administrative Officer,
 Chief Administrative Office,
 Ministry of Defence,
 NewDelhi-110 011.

.... Respondents

The application having been heard on 26th day of March, 1996 the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A7 notice requiring her to be ready to move to New Delhi "at short notice."

If applicant is aggrieved by A7, she may bring her grievances to the notice of second respondent. The

said respondent will consider her representation and pass appropriate orders thereon within three weeks of the date of receipt of the representation.

We see no justification for issuing any other direction.

- 2. Applicant will forward a copy of the original application and a copy of this order to second respondent for compliance.
- 3. With the aforesaid directions, we dispose of the application. No costs.

Dated 26th day of March, 1996.

P.V.VENKATAKRISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

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